

Notifications Under Indian Telegraphs Act, 1885

PAPERS LAID ON THE TABLE

[*English*]

Review on the Working of and Annual Report of the Jessop and Company Ltd. for 1986-87 and statement showing reasons for delay

THE MINISTER OF INDUSTRY (SHRI J.VENGAL RAO): I beg to lay on the Table—

(1) A copy each the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) A statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1986-87.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No.LT.5914/88]

THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE): I beg to lay on the Table a copy of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

- (1) The Indian wireless Telegraphy (Demonstration Licence) Amendment Rules, 1988 published in Notification No.G.S.R.159 in Gazette of India dated the 12th March, 1988.
- (2) The Indian Wireless Telegraphy (Experimental Service) Amendment Rules, 1988 published in Notification No.G.S.R.160 in Gazette of India dated the 12th March , 1988.
- (3) The Indian Wireless Telegraphy (Commercial Radio Operators' Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1988 published in Notification No.G.S.R.161 in Gazette of India dated the 12th March, 1988. [Placed in Library See No.LT-5915/88]

Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1988-89. [Placed in Library see No. LT 5916/88]

Detailed demands for Grants of the Ministry of Finance and of Parliament Secretariats of the President and Vice-President Union Public Service Commission for 1988-89.

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): I beg to lay on the Table —

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1988-89. [Placed in Library See No.LT 5917/88]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1988-89. [Placed in Library See No. LT 5918/88]

Review on the Working of and Annual Report of the Neyveli Lignite Corporation for 1986-87 and Statement showing reasons for delay

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K.JAFFAR SHARIEF): I beg to lay on the Table —

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite

Corporation Limited, Neyveli for the year 1986-87.

- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT.5919/88]

Government of India Resolution constituting the Securities and Exchange Board of India

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): On behalf of Shri Eduardo Faleiro, I beg to lay on the Table a copy of Government Resolution No. 1/44/SE/86 (Hindi and English versions) dated the 12th April, 1988 published in Gazette of India dated the 12th April, 1988 constituting the Securities and Exchange Board of India. (Placed in Library See No.LT.5920/88)

Explosives (Amendment) Rules, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M.ARUNACHALAM): I beg to lay on the Table a copy of the Explosives (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No.G.S.R.41(E) in Gazette of India dated the 18th January, 1988, under sub-section (8) of section 18 of the Explosives Act, 1884. (Placed in Library. See No. LT. 5921/88)